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SLP(C)No. 7421 OF 2001  
ITEM No.201

Court No. 9

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.7421/2001

(From the judgement and order dated 04/08/2000 in CWP 6915/00  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

MAHARSHI DAYANAND UNIVERSITY, ROHTAK

Petitioner (s)

VERSUS

R.N. GUPTA & ORS.

Respondent (s)

( With Appln(s). for c/delay in filing SLP and permission to place  
addl. documents on record and directions and exemption from filing  
O.T. and permission to place addl. documents on record and exemption  
from personal appearance and with prayer for interim relief)  
( For Final Disposal )

WITH CONMT.PET.(C)NO.169/2003 IN SLP(C)NO.7421/2001

Date : 19/09/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)Mr. Nidhesh Gupta, Adv.  
Mr. Naveen Singh, Adv.  
for Ms. S. Janani,Adv.

Mr. M.N. Krishnamani, Sr.Adv.  
Mr. Aseem Mehrotra, Adv.  
for Mr. Abhijat P. Medh,Adv.

For Respondent (s)Mr. Altaf Ahmad, ASG  
Mr. K.B. Rohatgi, Adv.  
Ms. Aparna Rohatgi Jain, Adv.  
Mr. Mahesh Kasana, Adv.

Mr. Altaf Ahmad, ASG  
Mr. Neeraj Kumar Jain, Adv.  
Ms. Kavita Wadia, Adv.

Mr. Bimal Roy Jad,Adv.

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UPON hearing counsel the Court made the following  
O R D E R

Contempt Petition (C) No. 169/2003 :

No joint inspection was made on 16.4.2003 as ordered by this Court.

It is now submitted on behalf of the AICTE that inspection was made on 23.5.2003. Learned counsel for the petitioner states that no notice was given to the petitioner for carrying out joint inspection on 23.5.2003 and even a copy of the inspection report is not yet furnished to them.

The AICTE to furnish the copy of the Joint Inspection Report of 23.5.2003 to the petitioner to day itself. The petitioner to file objections to that inspection Report, if any, within a period of two weeks from today.

Respondent Nos. 2 and 3 are present before this Court. Their personal appearance is dispensed with on the future dates of hearing, until required. Exemption from personal appearance, as sought for by respondent No.1, is dispensed with only for today.

Respondents may file their counter affidavit within four weeks.

List these matters on 31.10.2003.

Sarita(Shelly Sengupta)

Court Master